

ITEM NO.34 Court 6 (Video Conferencing) SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).32517/2018

(Arising out of impugned final judgment and order dated 14-08-2018
in REF No. 1/2011 passed by the Mahadayi Water Disputes Tribunal)

THE STATE OF MAHARASHTRA Petitioner(s)

VERSUS

THE STATE OF GOA CHIEF ENGINEER & ANR. Respondent(s)

(WITH IA No. 177837/2018 - EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT)

WITH
SLP(C) No. 33018/2018 (XVII)

(WITH IA No. 2304/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 19312/2019 (XVII)
(WITH IA No. 115197/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

CONMT.PET.(C) No. 724/2020 in SLP(C) No. 19312/2019 (XVII)

Date : 22-02-2021 These matters were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mr. D.M.Nargolkar, Sr. Adv
Mr. Soumik Ghosal, AOR
Mr. Gaurav Singh, Adv.

Mr. P.S. Narasimha, Sr. Adv.
Mr. Devdas Pangam, Adv. Gen., Goa
Mr. Arun R. Pedneker, Adv.
Mr. Vishnuprasad Lawande, Adv.
Mr. Ninad Laud, Adv.
Mr. Sanjay Sardessai, Adv.
Mr. Nikhil Vaze, Adv,
Mr. Shivdatt Munj, Adv.
Mr. Nihal Vernekar, Adv.
Ms. Ankita Kamat, Adv.
Mr. Shubham Priolkar, Adv
Ms. Aditi Tripathi, Adv.

Mr. Gitesh Shetye, Adv.
Mr. Ivo D'Costa, Adv.
Ms. Mukti Chowdhary, AOR

Mr. Prabhuling K. Navadgi, Adv Gen
Mr. Mohan V Katarki, Sr. Adv.
Mr. V. N. Raghupathy, AOR
Mr. P.N. Rajeshwar, Adv.
Mr. Nishant Patil, Adv.
Mr. Ashwin Chikkmath, Adv.

For Respondent(s) Mr. Prabhuling K. Navadgi, Adv Gen
Mr. Mohan V Katarki, Sr. Adv.
Mr. V. N. Raghupathy, AOR
Mr. P.N. Rajeshwar, Adv.
Mr. Nishant Patil, Adv.
Mr. Ashwin Chikkmath, Adv.

Mr. D.M.Nargolkar, Sr. Adv
Mr. Soumik Ghosal, AOR
Mr. Gaurav Singh, Adv.

Mr. P.S. Narasimha, Sr. Adv.
Mr. Devdas Pangam, Adv. Gen., Goa
Mr. Arun R. Pedneker, Adv.
Mr. Vishnuprasad Lawande, Adv.
Mr. Ninad Laud, Adv.
Mr. Sanjay Sardessai, Adv.
Mr. Nikhil Vaze, Adv,
Mr. Shivdatt Munj, Adv.
Mr. Nihal Vernekar, Adv.
Ms. Ankita Kamat, Adv.
Mr. Shubham Priolkar, Adv
Ms. Aditi Tripathi, Adv.
Mr. Gitesh Shetye, Adv.
Mr. Ivo D'Costa, Adv.
Ms. Mukti Chowdhary, AOR

UPON hearing the counsel the Court made the following
O R D E R

Contempt Petition (C) No. 724/2020 in SLP(C) No. 19312/2019

1 The Contempt Petition has been moved by the State of Goa.

- 2 Mr P S Narasimha, learned Senior Counsel, has appeared in support of the Contempt Petition. Mr Prabhuling K Navadgi, learned Advocate General, with Mr Mohan V Katarki, learned Senior Counsel, has appeared on behalf of the State of Karnataka. Mr D M Nargolkar, learned Senior Counsel, has appeared on behalf of the State of Maharashtra.
- 3 At this stage, it has been agreed that in order to obviate any dispute, the Joint Monitoring Team which consists of the Superintending Engineers of the States of Goa, Karnataka and Maharashtra shall visit the site and submit a report in regard to the alleged violation. This shall be without prejudice to the rights and contentions of the parties. The above arrangement has been agreed upon in order to enable both the parties and this Court to have an expert assessment on whether the breaches which were plugged have again recurred.

SLP(C) No 32517/2018, 33018/2018 and 19312/2019

- 1 The contesting parties shall file written submissions to facilitate the final disposal of the proceedings. A common compilation of all the documents and other materials which the parties seek to rely on for the final hearing shall be prepared with a common index. A scanned copy of the documents and written submissions shall also be emailed at **cmvc.dyc@gmail.com**.
- 2 List the Contempt Petition together with the Special Leave Petitions on 5 April 2021 for further directions.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER